

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †2743**

TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)

HONOUR KILLINGS

†2743. DR. MANOJ RAJORIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of honour killings reported in the country during the last three years, State-wise including Rajasthan;

(b) whether the Government has taken steps to check such cases in the country; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): As per the information provided by National Crime Records Bureau (NCRB), State/UT-wise cases registered under murder (section 302 IPC) and culpable homicide not amounting to murder (section 304 IPC) for the motive of honour killing (including Rajasthan) is enclosed as Anneuxre-I.

(b) & (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. The Ministry of Home Affairs had issued an advisory on crime against women

dated 4th September, 2009, wherein the States/UTs had been directed to conduct a comprehensive review of the effectiveness of their law and order machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing responsiveness to such violence. The advisory specifically advised the States/UTs to take Special steps to curb the 'Violation of Women's Rights by the so called Honour Killings, to prevent forced marriage in some northern States, and other forms of Violence'. The Advisory is available on www.mha.nic.in.

State/UT-wise cases registered under murder (section 302 IPC) and culpable homicide not amounting to murder (section 304 IPC) for the motive of honour killing during 2014-2016*

SL	State/UT	Murder (section 302 IPC)			Culpable homicide not amounting to murder (section 304 IPC)		
		2014	2015	2016*	2014	2015	2016*
1	Andhra Pradesh	0	2	2	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0
4	Bihar	0	0	3	0	0	0
5	Chhattisgarh	0	2	1	0	0	0
6	Goa	0	0	0	0	0	0
7	Gujarat	2	21	7	0	4	0
8	Haryana	1	2	2	0	0	0
9	Himachal Pradesh	0	0	0	0	0	0
10	Jammu & Kashmir	3	1	0	0	0	0
11	Jharkhand	0	0	0	0	0	0
12	Karnataka	2	0	0	0	0	0
13	Kerala	0	3	0	0	2	0
14	Madhya Pradesh	7	14	18	0	0	0
15	Maharashtra	5	1	8	0	0	0
16	Manipur	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Odisha	0	0	0	0	0	0
21	Punjab	5	8	8	0	0	0
22	Rajasthan	0	2	0	0	0	0
23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	0	1	1	0	0	0
25	Telangana	0	1	0	0	16	0
26	Tripura	0	0	0	0	0	0
27	Uttar Pradesh	1	131	16	0	37	6
28	Uttarakhand	0	0	0	0	0	0
29	West Bengal	0	0	0	0	0	0
	TOTAL STATE(S)	26	189	66	0	59	6
30	A & N Islands	0	1	0	0	0	0
31	Chandigarh	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi UT	0	2	2	0	0	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	2	0	0	0	0	0
	TOTAL UT(S)	2	3	2	0	0	0
	TOTAL (ALL INDIA)	28	192	68	0	59	6

Note: * Data for the year 2016 is provisional.